

14.29 hrs

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) " I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th February, 1993, has passed the following motion:-

MOTION

" That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to leave being granted by the Lok Sabha to withdraw the Bill further to amend the Indian Medical Council Act, 1956, which was passed by the Rajya Sabha on the 22nd December, 1992 and laid on the Table of the Lok Sabha on the 23rd December, 1992."

(ii) " i am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th February, 1993, has passed the following motion:-

Motion

" That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to leave being granted by the Lok Sabha to withdraw the Bill further to amend the Dentists Act, 1948, which was passed by the Rajya Sabha on the 22nd December, 1992 and laid on the Table of the Lok Sabha on the 23rd December, 1992."

14.30 hrs

BUSINESS ADVISORY COMMITTEE

Twenty-fifth Report

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF HUMAN RESOURCES

DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL BALKRISHNA WASNIK): I beg to present the Twenty-fifth Report of the Business Advisory Committee.

14.30 1/2 hrs

COMMITTEE ON AGRICULTURE

Eight & Ninth Reports and Minutes

[English]

SHRI J. CHOKKA RAO (Karimnagar) : I beg to present the Eighth and Ninth Reports (Hindi and English versions) of the Committee on Agriculture on Analysis of the Annual Report of the Department of Animal Husbandry and Dairying (1991-92) - Ministry of Agriculture (Department of Animal Husbandry) and Analysis of Budget and Annual Report of Indian Council of Agricultural Research & Education) and Minutes of the sittings of the Committee relating thereto.

14.31 hrs

ELECTION TO COMMITTEES

[English]

(i) Spices Board

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): Sir, I beg to move the following:

" That in pursuance of Section 3 (3) (b) of the Spices Board Act, 1986, read with rules 4 (1) and 5 (1) of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the speaker may direct, two members from among themselves to serve as members of the Spices Boards,

subject to other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER: The question is:

"That in pursuance of Section 3 (3) (b) of the Spices Board Act, 1986, read with rules 4 (1) (b) and 5(1) of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Spices Board, subject to other provisions of the said Act and the Rules made thereunder."

The Motion was adopted.

(ii) Tea Board

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): Sir, I beg to move the following:

"That in pursuance of Section 4 (3) (f) of the Tea Act, 1953, read with rule 4 (1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to other provisions of the said Act and the Rules made thereunder."

MR. SPEAKER: The question is:

"That in pursuance of Section 4 (3) (f) of the Tea Act, 1953, read with rule 4 (1) (b) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to other provisions of the said Act and the Rules made thereunder."

The Motion was Adopted

(iii) National Shipping Board

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): I beg to move the following:

"That in pursuance of Section 4 (2) (a) of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four of the National Shipping Board, subject to other provisions of the said Act."

MR. SPEAKER: The questions is:

"That in pursuance of Section 4 (2) (a) of the Merchant Shipping Act, 1958, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves, to serve as members of the National Shipping Board, subject to other provisions of the said Act."

The motion was adopted.

14.32 hrs

WILD LIFE (PROTECTION) AMENDMENT BILL

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS SHRI MUKUL BALKRISHNA WASNIK: On behalf of Shri Kamal Nath, I beg to move for leave to withdraw the Bill further to amend the Wild Life (Protection) Act, 1972.

MR. SPEAKER: The question is:

"That leave be granted to withdraw the Bill further to amend the Wild Life (Protection) Act, 1972."

The Motion was adopted